

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 106

CP (IB) No. 160/Chd/Pb/2023

IN THE MATTER OF:

Punjab Venture Capital Ltd.

...Petitioner/ Financial Creditor

Vs.

SM Lawdigest Com Ltd.

...Respondent/ Corporate Debtor

Under Section: 7, IBC 2016

Order delivered on 05.02.2024

CORAM:

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

SH. L.N. GUPTA
HON'BLE MEMBER (T)

PRESENT:

For the Petitioner/ Financial Creditor : None

For the Respondent/ Corporate Debtor : Respondents ex-parte vide order
Dated 17.01.2024

ORDER

There is no representation on behalf of the petitioner. As a matter of sheer indulgence, one opportunity is granted to the learned counsel for the petitioner to pursue the matter, failing which, appropriate orders will be passed. List the matter on 11.03.2024.

(L.N. GUPTA)
MEMBER (T)

(HARNAM SINGH THAKUR)
MEMBER (J)

SM